

## OFFICE ORDER

IRDAI/CAD/ORD/MISC/75/4/2022

Date: 27.04.2022

1. In accordance with Rule 19 of the Insurance Ombudsman Rules, 2017, it has been decided to reconstitute Advisory Committee comprising of the following members to review the performance of the Insurance Ombudsman system from time to time.

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|------|---|-------------|
| I.   | Shri B.P. Acharya, Ex-Special Chief Secretary, Govt. of Telangana | Chairperson |
| II.  | Professor Bejon Kumar Misra, Consumer Policy Expert               | Member      |
| III. | Professor Venkat Changavalli                                      | Member      |
| IV.  | Director, Ministry of Consumer Affairs                            | Member      |
| V.   | Prof. S.S.Rawat, Associate Professor, IIIT, Hyderabad             | Member      |
| VI.  | Chief General Manager, Consumer Affairs Department, IRDAI         | Convener    |

2. **Terms of reference:** To review the performance of the Insurance Ombudsman and other matters related to enhance efficiency of Institution of Insurance Ombudsmen.

3. **Tenure:** The tenure of the Committee will be two years.


4. **Meetings:** The Advisory Committee will generally meet at least twice a year and will submit a report to IRDAI on an annual basis for review and further action as deemed necessary.

5. **Quorum:** Three Members would constitute a quorum

6. **Fees and Other Expenses:** The Chairman and Members shall be eligible for travel, boarding and lodging in addition to sitting fee at par with other committees constituted by the Authority.

This Order supersedes the Office Order Ref no. IRDAI/CAD/Ord/MISC/067/03/2021 dated 31.03.2021.

This issues with approval of the Chairman.

  
SN Rajeswari  
Member (Distribution)